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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1573/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


SHRI V. NALLASENAPATHY  
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Etallin Hydro Electric Power Co. Ltd.  
V/s  
John Deere India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	COUNSEL.MR. PIYUSH RAHEJA a/w SUBODH KURDUKAR i/b KURDUKAR ASSOCIATES	i/b JOHN DEERE INDIA PVT. LTD	
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ANSHUMAN SHARMA a/w PRACHI PANDYA i/b Corporate Attorneys	Adv. for Operational Creditor	
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ORDER

CP No. 1573/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Corporate Debtor are present.

On the withdrawal memo filed by the Petitioner's Counsel, this Company  
Petition is hereby **dismissed** as withdrawn with liberty to proceed in accordance  
with law.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Encl.: Withdrawal Memo.